

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 39

C.P. (IB)/1215(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.04.2024**

NAME OF THE PARTIES: **ENCORE ASSET RECONSTRUCTION**
COMPANY PRIVATE LIMITED V/S D S
KULKARNI & COMPANY THROUGH ITS
PARTNERS MR. DEEPAK S. KULKARNI
AND MRS. HEMANTI D. KULKARNI

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) Mr. Atul Gupta, Ld. Counsel for the Financial Creditor, Mr. Vidit Divya Kumat, Ld. Counsel for the Resolution Professional and Ms. Saiee Nirgude, Ld. Counsel for the Respondent are present.
- 2) Ld. Counsel for the Resolution Professional submits that they have filed their Report; however, submits that they have filed an Application to place on record the said Report; thus, seeks some time. Time is allowed.

- 3) Registry shall list the said Interlocutory Application having Diary No. 2709138/02228/2024, forthwith and shall place it on record on the next date of hearing along with the Company Petition.
- 4) Stand over to 29.04.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare